

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 110 of 2014, 111 of 2014 & 109 of 2014**

**Dated : 17<sup>th</sup> October, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**Appeal No. 110 of 2014**

**BSES Rajdhani Power Ltd. .... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission .... Respondent (s)**

**Counsel for the Appellant (s) : Mr. Paresh B. Lal**

**Counsel for the Respondent(s) : Mr. Nikhil Nayyar  
Mr. Dhananjay Baijal**

**Appeal No. 111 of 2014**

**BSES Yamuna Power Ltd. .... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission .... Respondent (s)**

**Counsel for the Appellant (s) : Mr. P.B. Lal**

**Counsel for the Respondent(s) : Mr. Nikhil Nayyar  
Mr. Dhananjay Baijal**

**Appeal No. 109 of 2014**

**Tata Power Delhi Distribution Ltd. .... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission .... Respondent (s)**

**Counsel for the Appellant (s) : Mr. Anand Shrivastava**

**Counsel for the Respondent(s) : Mr. Nikhil Nayyar  
Mr. Dhananjay Baijal**

**ORDER**

Learned counsel for the appellant submits that he may be permitted to file the rejoinder by 27<sup>th</sup> October, 2014. He is permitted to file the same by 27<sup>th</sup> October, 2014 after serving copy thereof on the other sides.

Post the matter for hearing on **11<sup>th</sup> November, 2014.**

**(Justice Surendra Kumar)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

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